

**INCOME TAX APPELLATE TRIBUNAL
MUMBAI 'SMC' BENCH, MUMBAI**

[Coram: Pramod Kumar, Vice President]

ITA No. 4481/Mum/2019
Assessment Year: 2008-09

Mr. Champakraj J. Mehta

*159/161, Ground Floor, S.No-4, Krishna Niwash,
Gaiwadi, Kalbadevi Road, Dr. Vigas Street,
Mumbai 400007 [PAN: AAUPM8550D]*

..... **Appellant**

Vs.

**Income Tax Officer-18(1)(3)
Mumbai.**

.....**Respondent**

Appearances:

**None (Assessee withdrawal letter Dt. 21.10.2021) for the appellant
Kavita Kaushik for the respondent**

Date of concluding the hearing : November 10, 2021
Date of pronouncement : November 10, 2021

O R D E R

Per Pramod Kumar, VP :

1. The assessee has moved petition seeking withdrawal of the appeal on the ground that the matter is settled under Vivad Se Vishwas Scheme 2020.
2. Learned Departmental Representative does not oppose the prayer so made by the assessee.
3. There is no dispute that once the matter is resolved under Vivad Se Vishwas Scheme 2020, the related appeal is required to be withdrawn.
4. In view of the above position, as also bearing in mind entirety of the case, we deem it fit and proper to dismiss the appeal as withdrawn.

5. In the result, the appeal is dismissed as withdrawn. Pronounced in the open court today on the 10th November, 2021.

Sd/-
Pramod Kumar
(Vice President)

Mumbai, dated the 10th day of November, 2021

Copies to:

(1)	<i>The Appellant</i>	(2)	<i>The respondent</i>
(3)	<i>CIT</i>	(4)	<i>CIT(A)</i>
(5)	<i>DR</i>	(6)	<i>Guard File</i>

By order

*Assistant Registrar/Sr.PS
Income Tax Appellate Tribunal
Mumbai benches, Mumbai*